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हौलर का नाम	प्राप्त किए	जारी किए गए
	गए अंतरण	कनेक्शनों की
	वाउचरों की	संख्या
	संख्या	
प्रगति फ्लेम	444	432
प्रिय	127	119
इंटरप्राइजिज		
समीर गैस एजेंसी	182	127

शेष मामलों में कनेक्यान जारी करने वाले वितरकों से या तो अभिपष्टि की प्रतीक्षा है अथवा ग्राहक, जिन्हें कनेक्शन जारी किए जाने हैं, उपस्थित नहीं हए है।

(ख) और (ग)सार्वजनिक क्षेत्र तेल कम्पनियों को समापन वाउचरों पर आधारित कने क्शनों की अस्वीकार्यता/कनेक्शन जारी न किए जाने के संबंध में, संभावित ग्राहकों से कोई शिकायतें प्राप्त नहीं हुई हैं।

# Cancellation of Petrol pumps/Gas Agencies in Sultanpur

4090. SHRI RAJNATH SINGH 'SURYA': Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that most of the petrol pumps, which were cancelled by an order of the Court, are still run by their original allottees and have not been auctioned, so far,
  - (b) if so, the reasons, therefor:
- (c) how many such petrol pumps and gas agencies were cancelled in Sultanpur District of Uttar Pradesh and how many of them have been auctioned; and
- (d) the latest position in this regard alongwith the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Hon. Supreme Court of India vide its Order dated 25.9.96 in writ petition (C) No. 26/93 filed by Common Cause had cancelled 15 retail outlet dealerships and directed oil companies to stop operation of petrol pumps which were conunissioned, by 31.10.1996 and thereafter take over the petrol pump premises from these persons within ten days. Similarly Hon. High Court of Delhi in its Order dated 29.8.97 in writ petition No. 4003/95 filed by Centre for Public Interest Litigation has cancelled 72 dealerships/ distributorships and directed oil companies to take over the dealerships/distributorships

cancelled by them which were in operation, by 1.12.1997. Accordingly, none of the dealerships/distributorships cancelled by the Hon. Supreme Court on 2S.9.96 and Hon. High Court of Delhi on 29.8.97 is being run by the original allottees. With regard to auction of dealerships/distributorships, oil companies have filed an application seeking clarification from the Hon. High Court of Delhi. The same is sub-judice.

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(c) and (d) Five retail outlets and 2 LPG distributorships in Sultanpur Distt. (UP) have been cancelled. None of these dealerships/distributorships has been auctioned. Further action will be taken as per direction of the Hon. High Court of Delhi. Some of the dealerships/ distributorships are being run on ad hoc basis as per permission granted by the Hon. High Court

## Allotment of Distributorship of Oil Companies

4091. SHRI RAJUBHAI A. PARMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to answer to Starred Question 154, given in the Rajya Sabha on 28th November, 1997, and state:

- (a) whether it is a fact that process for allotment of the distributorship of Oil Companies in U.P. is still hotch-potch and not even a single allotment has been made, so far;
- (b) if not, the names of those areas where allotment process has since been completed and the fate of Shambhal where allotment process has been lingering on for the last two and half years; and
- (c) what will be the prescribed norms for such allotments?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Selection of dealers/distributors has not taken place on account of various factors such as announcement of General Elections and freezing of selection process due to Model Code of Conduct, revision in the Dealers Selection guidelines and non-functioning of the Oil Selection Boards. Distribmorship for Shambhal has been readveitised for selection of dealer through the Dealer Selection Board.

(c) As per exising policy, oil companies advertise the locations included in the approved Marketing Plans under different reserved categories in two newspapers, one in English daily and one in vernacular daily, and invite applications from the candidates meeting, the eligibility criteria relating to nationality, age, educational qualification, residence, income, multiple dealership norms, etc. Selection of the eligible candidates is made by the duly constituted Dealer Selection Boards. Reservation for different categories have been provided as under.

Written Answers

#### Scheduled Castes/Scheduled Tribes (SC/ST) -25% Physically Handicapped Persons (PH) -5% Paramilitary/Police/Govt. Personnel(PMP) -8% Defence Personnel (DC) -8% Freedom Fighters (FF) -2% **Outstanding Sportspersons** (OSP) -2% Open (O) -50%

Also. 33% dealerships/ of the the categories distributorships in all mentioned above are reserved for Women belonging to that category. Other things being equal Unmarried women above 40 years of age without earning parents and Widows are given priority over others.

## राजस्थान में डीजल/पेट्रोल पम्प

- 4092. श्री ओंकार सिंह लखावत: क्या पेट्रोलियम और प्राकतिक गैस मंत्री यह बताने की कृपा करेंगे कि:
- (क) वर्ष १९९८-९९ में राजस्थान में कितने नए डीजल/पेट्रोल पम्प खोले जाने का प्रस्ताव है और उनका जिला-वार ब्योरा क्या है,
- (ख) इस समय राजसथान में कितनी गैस एजेंसियां काम कर रही हैं और ये कितने नगरों में अवस्थित है:
- (ग) वर्ष 1998-99 में राजस्थान में सरोई गैस वितरण हेत् कितनी गैस एजेंसियां खोली जाएंगी और उनका जिला-वार ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री संतीष कुमार गंगवार): (क) और (ग) पिछली विपणन योजनाओं से लंबित स्थानों के एलावा राजस्थान के लिए 1996-98 की खुदरा बिक्री केन्द्र और एल पी

- जी विपणन योजनाओं में 29 खुदरा बिक्री केन्द्र डीलरशिपों और 94 एल पी जी डिस्ट्रीब्यूटरशिपों को शामिल कर लिया गया है। 1998-99 में खोली जाने वाली डीलरशिप/डिस्ट्रीब्युटरशिपों की वास्तंविक संख्या डीलर चयन बोर्ड (राजस्थान) द्वारा आयोजित साक्षात्कारों की संख्या, भूमि की उपलब्धता आदि जैसे विभिन्न घटकों पर निर्भर होगी। विज्ञापन की तारीख से डोलरशिप/डिस्ट्रीब्यूटरशिप को चालू करने में आमतौर पर लगभग 1-2 वर्ष का समय लगता है।
- 1.4.1998 की स्थिति के अनुसार राजस्थान में 226 एल पी जी डिस्ट्रीब्यूटरशिपें प्रचालनरत थी।

### Reliance and Essar Group Refineries

4093. SHRI GHUFRAN AZAM: Will the Minister of PETPOLEUM AND NATURAL GAS be pleased to state:

- (a) the tentative dates of commissioning of Refineries of Reliance and Essar Group; and
- (b) whether Government or Oil Selection Board (OSB) would select their dealers or they would market their products themselves?

THE MINISTER OF STATE IN THE OF PETROLEUM AND MINISTRY NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) M/s. Reliance Industries Ltd. was initially granted LOI for a period of 3 years on 03.06.92 for setting up of 9 MMTPA Refinery which was amended on 30tb September, 1994 for increase in capacity to 15 MMTPA. The validity of the LOI has been extended for a period of 3 years upto June, 1998. M/s. Essar Investment Ltd. was initially granted LOI for a period of 3 years for setting up a 9 MMTPA Refinery on 06.01.93. The LOI has been extended for a period of 3 years up to January, 1999.

These companies have reported that these reHneries are likely to be commissioned in 1999.

(b) The Government in November, 1997, had decided to dismantle Administered Pricing Mechanism in the Petroleum Sector in phases starting from 1998-99. During the transition period, five products, viz., MS, HSD, SKO, LPG and ATF, will be controlled products. These five products from all private sector and joint venture as well as public sector refineries